



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

मंगळवार, जुलै १७, २००७/ आषाढ २६, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Bill, 2007 (L. A. Bill No. XXXV of 2007), introduced in the Maharashtra Legislative Assembly on the 17th July 2007, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

L. A. BILL No. XXXV OF 2007.

A BILL

further to amend the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships Act, 1965.

Mah. XL of 1965. WHEREAS it is expedient further to amend the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, for the purposes hereinafter appearing ; it is hereby enacted in the Fifty-eighth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships (Amendment) Act, 2007.

(३१३)

Amendment
of section 61
of Mah. XL
of 1965.

2. In section 61 of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965, for sub-section (1), the following sub-section shall be substituted, namely :—

“(1) There shall be paid to the President such honoraria and allowances, as the State Government may, from time to time, by an order determine.”

Mah.
XL of
1965.

STATEMENT OF OBJECTS AND REASONS.

At present the honorarium and sumptuary allowance to the President of the Municipal Councils are paid at the rates specified in sub-section (1) of section 61 of the Maharashtra Municipal Councils, *Nagar Panchayats* and Industrial Townships Act, 1965 (Mah. XL of 1965). As a result, as and when the State Government decides to increase the honorarium and allowances payable to the President, it requires to undertake legislation for amending section 61 of the said Act. Instead of undertaking legislation to amend the said section 61 for increasing the honorarium and allowances payable to the President, the Government considers it expedient to take power to fix the amount of honoraria and allowances payable to the President of the Municipal Councils by issuing an order, as and when required.

2. The Bill is intended to achieve the above objective.

Mumbai,
Dated the 11th July 2007.

VILASRAO DESHMUKH,
Chief Minister.